

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 08.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.105/ BB/2017	-	For compliance of office objections raised by registry	Rule-7 of IB	Mack Telecom Services Pvt. Ltd. Vs Mr. Ganesh Das

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

K. DUSHYANTHA  
KUMAR  
9341223931  
For Southern Indus  
Integrational LLP

Petitioner  
Corporate Debtor

*[Signature]*

1. RASHMITH P.A  
TCS.

RESPONDENT NO. 15

*[Signature]*

9845321066.

2. MARIX SOLUTIONS

S.A. ANSARI

Respondent - no. 9 *[Signature]*

974290486.

3. CHORDIA Enterprises

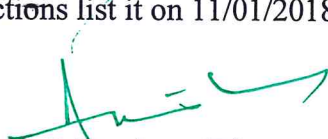
Respondent no 4 *[Signature]*

Rohit Chordia


9841033402

### **ORDER**

PCS for Petitioner Company is present. He is directed to file Affidavit along with proof of service of notice issued to the creditors in the registry. Representative of TCS Company is present. TCS Company is one of the Creditors to the Corporate Applicant; Rep. of Chordiya Enterprises is present; Rep. of Marix Solutions Company is also Creditor is present. Rep. of TCS company requested time to file objections and other representatives of other two Companies/Creditors have no objection. PCS is directed to serve copy of Petition and Annexure on the Rep. of TCS Co., he requested time to engage the Counsel. For filing vakalath and for filing objections list it on 11/01/2018.



**Member (T)**



**Member (J)**